

14.41 hrs.

**SUPPLEMENTARY DEMANDS*
FOR GRANTS (PONDICHERRY),
1975-76**

MR. DEPUTY SPEAKER: The House now will take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the Union territory of Pondicherry for the year 1975-76.

**DEMAND No. 4.—ADMINISTRATION
JUSTICE**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,59,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Administration of Justice'."

DEMAND No. 6.—REVENUE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 5,47,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Revenue'."

DEMAND No. 7.—SALES TAX

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 99,000 on Revenue Account be granted to the President out of the Consolidated Fund

of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Sales Tax'."

DEMAND No. 8.—TAXES ON VEHICLES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 81,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Taxes on Vehicles'."

DEMAND No. 9.—SECRETARIAT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,66,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Secretariat'."

DEMAND No. 10.—DISTRICT ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 79,000 on Revenue Account and not exceeding Rs. 2,90,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'District Administration'."

*Moved with the recommendation of the President.

DEMAND No. 11.—TREASURY AND ACCOUNTS ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,91,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Treasury and Accounts Administration'."

DEMAND No. 12.—POLICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs 12,66,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Police'."

DEMAND No. 13.—JAILS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,23,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Jails'."

DEMAND No. 14.—STATIONERY AND PRINTING

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,14,000 on Revenue

Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Stationery and Printing'."

DEMAND No. 15.—MISCELLANEOUS ADMINISTRATIVE GENERAL SERVICES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 14,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Miscellaneous Administrative General Services'."

DEMAND No. 16.—RETIREMENT BENEFITS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 14,49,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Retirement Benefits'."

DEMAND No. 17.—PUBLIC WORKS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,61,000 on Revenue Account and not exceeding Rs. 11,52,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will

[Mr. Deputy-Speaker].

come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Public Works'."

DEMAND No. 18.—EDUCATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 57,66,000 on Revenue Account and not exceeding Rs. 5,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Education'."

DEMAND No. 19.—MEDICAL

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 66,33,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Medical'."

DEMAND No. 20.—INFORMATION AND PUBLICITY

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 92,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1976 in respect of 'Information and Publicity'."

DEMAND No. 21.—LABOUR AND EMPLOYMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,81,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Labour and Employment'."

DEMAND No. 22.—SOCIAL WELFARE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 11,68,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Social Welfare'."

DEMAND No. 23.—CO-OPERATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 88,000 on Revenue Account and not exceeding Rs. 3,78,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Co-operation'."

DEMAND No. 25.—AGRICULTURE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 3,77,000 on Revenue

Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Agriculture'."

DEMAND No. 26.—ANIMAL HUSBANDRY

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,40,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Animal Husbandry'."

DEMAND No 28.—COMMUNITY DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,83,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Community Development'."

DEMAND No. 29.—INDUSTRIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 59,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Industries'."

DEMAND No. 30.—FOOD AND NUTRITION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 88,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Food and Nutrition'."

DEMAND No. 31.—ELECTRICITY

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,83,000 on Revenue Account and not exceeding Rs. 12,88,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1976 in respect of 'Electricity'."

DEMAND No. 32.—PORTS AND PILOTAGE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 12,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Ports and Pilotage'."

***SHRI S. A. MURUGANANTHAM (Tirunelveli):** Mr. Deputy Speaker, Sir, I rise to say a few words on the Supplementary Demands for Pondicherry on behalf of my party, the Communist Party of India.

Sir, in these Supplementary Demands, a paltry sum of Rs. 12,000

[Shri S. A. Muruganatham]

has been asked for Pondicherry Port Development. I wonder what the Government can do with this money for the development of Pondicherry Port, which occupies a pivotal place in the economic development of Pondicherry. Similarly, under the Supplementary demand 'Industries' a small sum of Rs. 59,000 has been asked for. Sir, how can the Government plan for industrial development of Pondicherry State with this meagre sum of Rs. 59,000. In fact, Sir, after the attainment of freedom from French rule, there has not been any industrial growth in Pondicherry. I should say that the industrial development of Pondicherry has been completely neglected. So far the industrial growth in Pondicherry has been confined to the industrial growth of Aurobindo Ashram. Aurobindo Ashram has developed industrially more than the Pondicherry State. In this house many times questions were raised about Shri Talwar, the Chairman of the State Bank of India, giving encouragement to the industries manned by Aurobindo Ashram by spending public money on the purchase of goods. I have no objection to his spending his own personal money for purchasing Aurobindo Ashram goods. But I object to his spending-spree with public money for giving fillip to the industries of Aurobindo Ashram.

Sir, I wish to point out that grave injustice is being perpetrated on the Scheduled Castes and Scheduled Tribes and other economically backward classes in Pondicherry though their upliftment has been given a place of honour in the 20 point economic programme adumbrated by the Prime Minister.

MR. DEPUTY-SPEAKER: Mr. Talwar giving money to Aurobindo Ashram—is it anywhere in these Supplementary Demands, I would like to know.

SHRI S. A. MURUGANATHAM:

It was raised many times on the floor of this House. Sir, for years and years the Harijan workers in the Pondicherry State have been demanding guaranteed minimum wages. Their demand of Rs. 6 per day has not yet been conceded. No legal steps have so far been taken either for guaranteeing them minimum wages or for increasing their daily wages.

MR. DEPUTY-SPEAKER: Mr. Muruganatham, please sit down for a minute. I am not preventing you from speaking. I am drawing your attention to the rule that when we discuss Supplementary Demands, we point out these demands listed and we say something on them. We do not make it a general discussion and say all kinds of things.

SHRI S. A. MURUGANATHAM: I am coming to that. The Harijan workers in the State should be given statutory backing for their minimum wages and also legislative steps should be taken for enhancing their daily wages. In the Supplementary Demands under PUBLIC WORKS a sum of Rs. 4.61 lakhs has been asked for, while under the Demand POLICE a sum of Rs. 12.66 lakhs has been asked. With this sum of Rs. 4.61 lakhs, I wonder whether any worthwhile public works can be undertaken by the Government. For example, you will find even this day in Pondicherry open drainage. Though drainage scheme has been taken up two years before, yet no significant progress has been made. Adequate attention must be paid to this question of open drainage in Pondicherry. Sir, the Bharat Mill has been closed throwing 3000 workers out of employment. They are facing starvation. Immediate steps must be taken to re-open Bharat Mill in Pondicherry. In conclusion, I would refer to the widespread rumour of the Auroville City becoming a base of C.I.A. activities. I appeal to the Government that

necessary steps should be taken to prevent Auroville City becoming a seat of C.I.A. activities.

With these words I conclude.

SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Deputy-Speaker, Sir, in Pondicherry President's rule is continuing for a long time and Government has not yet announced when election will be held there. I want to know when election will be held there.

MR. DEPUTY-SPEAKER: How can Mrs. Sushila Rohatgi answer that question? How do you expect her to answer that question?

SHRI DINEN BHATTACHARYYA (Serampore): In the general discussion it can come.

SHRI KRISHNA CHANDRA HALDER: She represents the Government.

MR. DEPUTY-SPEAKER: Ask a question which she can answer.

SHRI KRISHNA CHANDRA HALDER: How long President's rule will continue, I do not know. The people of Pondicherry wanted that there should be an elected Government at the earliest possible time. Regarding the development programme, Pondicherry is a backward Union Territory. So, I think, for public work programmes there, more money should be allotted for the development of Pondicherry. What steps the Government are going to take, I want to know from the hon. Minister. The main industry in Pondicherry is the Textile industry and it is facing recession. Thousands of workers are retrenched and laid-off by the businessmen. Now that this is under President's rule, the Centre should take all positive measures so that this textile industry of Pondicherry can be saved and thousands and thousands of workers

can be saved from retrenchment and starvation. I do not want to take more time. If the Government is serious about implementation of 20 Point programme, they should allot more money for the development of Pondicherry. They should also announce about the early elections to be held in that State. Thank you.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): There is not much to reply and I do not think I have much to say in reply. It is not possible to say when election will be held. It is very much dependent upon the situation there. About the point made by the CPI Member, I don't think I have anything to say on that.

About the latest speech to which the hon. Member has just now referred. I think that the 20-Point Economic Programme has made some headway and the Administration is implementing it as quickly as possible. That is all I can say.

MR. DEPUTY-SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of the following demands entered in the second column thereof—

Demand Nos. 4, 6 to 23, 25, 26 and 28 to 32."

The motion was adopted.